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GOVERNMENT OF TELANGANA
GENERAL ADMINISTRATION DEPARTMENT

Memo.No.2026/GAD/2021

Dated: 01.06.2021

Sub: COVID-19 – Permission to Advocates appearing in various Hon'ble Courts in the State of Telangana for their movement from 2.00 PM to 5.00 PM on Official purpose till 09.06.2021 – Instructions – Reg

Ref: G.O.Ms.No.116, Genl.Admn.Dept., Dt:30.05.2021.

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Kind attention of the Director General of Police, T.S., Hyderabad / Commissioner(s) / Superintendents of Police, in the State are invited to the G.O. cited.

2. It is hereby directed that the Advocates appearing in Hon'ble High Court and various other Courts in the State of Telangana are hereby permitted to move from 2.00 PM till 5.00 PM from Residence to Office and back on official purpose only, based on the e-Pass to be issued by concerned Commissioner(s) / Superintendent(s) of Police. For this, an application has to be made by the Advocate concerned to the respective Commissioner(s) / Superintendent of Police, under his jurisdiction, by providing Advocate's Residential and Office address.

3. The movement is restricted to plying between Residence and Office during the said hours and shall be valid till 09.06.2021.

4. The Director General of Police, T.S., Hyderabad shall take further necessary action in the matter.

SOMESH KUMAR
CHIEF SECRETARY TO GOVERNMENT

To
The Director General of Police, T.S., Hyderabad.
The Commissioner(s) / Superintendent of Police in the State

Copy to:

The Learned Advocate General, Hon'ble High Court of Telangana, Hyderabad
All Special Chief Secretaries / Prl.Secretaries / Secretaries of the Secretariat Departments
The Spl.Government Pleader, Hon'ble High Court of Telangana, Hyderabad.

// FORWARDED :: BY ORDER //


SECTION OFFICER